

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE**  
**(Under Section 18(1) of the National Green Tribunal Act, 2010)**

**Original Application No. 127 of 2022**

K. S. Mohan

...Applicant

Vs.

The Corporation of Coimbatore and 3 Ors.

...Respondents

**INDEX**

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Certified to be true copies of the respective originals

Dated at Chennai on this the 9<sup>th</sup> day of December, 2025



Yogeshwaran. A

Counsel for the Applicant

Email: [yogeshwaranadv@gmail.com](mailto:yogeshwaranadv@gmail.com)

Ph No. 9566254546



**TAMILNADU POLLUTION CONTROL BOARD**

<b>From</b> Dr.C.R.Sathish Kumar M.E., Ph.D., Public Information Officer/ District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South Plot No.E55A, SIDCO Industrial Estate., Kurichi, Pollachi Main Road., Coimbatore – 641 021.	<b>To</b> Thiru.K.S.Mohan, Secretary, Kurichi – Vellalore Pollution Prevention Action Committee, No. 79/54.0, 7th Street, Sri Ram Nagar, Podanur Post, Coimbatore – 641 023.
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**Lr.No.003610/RTIA-2005/DEE/TNPCB/CBS/2025 Dt.08.12.2025**

Sir,

-----	Sub	:	TNPC Board – O/o DEE.CBE South – Information requested under Right to Information Act, 2005 – Information Provided – Reg.
	Ref	:	Your RTI petition dated: 05.12.2025 received by this office on 05.12.2025

With reference to your RTI petition above cited, the following information is furnished.

Q.No	Information sought	Information furnished
1.	I request the details and copies of the inspection report recently conducted at the Vellalore dump yard by officials of the Pollution Control Board.	The Report of Inspection conducted at M/s. Coimbatore City Municipal Corporation Vellalore Dump Site contains 8 pages. To get the copies under Tamil Nadu Right to Information (Fees) Rules, 2005, Section 3(b)(i), it is requested to remit Rs.16/- (Per Page Rs.2/-) towards Xerox charges either by D.D. in the favour of District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South payable at Coimbatore or Cash at the O/o. DEE, TNPCB, CBS.
2.	I request complete details and copies of documents showing how many tones of waste per day the Coimbatore City Municipal Corporation supplies to the private company named UPL operating at the Vellore dump yard.	The requested details forwarded to the Commissioner, Coimbatore City Municipal Corporation under Section 6(3) of Right to Information Act, 2005 vide this office letter dated: 08.12.2025.
3.	I request complete details and copies of documents showing how many tones of waste per day the Coimbatore City Municipal Corporation dumps in the open at the Vellalore dump yard.	The requested details forwarded to the Commissioner, Coimbatore City Municipal Corporation under Section 6(3) of Right to Information Act, 2005 vide this office letter dated: 08.12.2025.

4.	I request the complete file containing copies of all letters sent by your Board regarding the Vellalore dump yard to the Coimbatore City Municipal Corporation and also to the TNPCB Head Office, Chennai (Principal Office), recently.	The requested details contains 13 pages. To get the copies under Tamil Nadu Right to Information (Fees) Rules, 2005, Section 3(b)(i), it is requested to remit Rs.26/- (Per Page Rs.2/-) towards Xerox charges either by D.D. in the favour of District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South payable at Coimbatore or Cash at the O/o. DEE, TNPCB, CBS.
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**Address of the Appellate Authority:**

The Appellate Authority (Right to Information Act, 2005),  
Tamilnadu Pollution Control Board,  
76, Mount Salai, Guindy, Chennai - 600 032.  
Telephone No: 044 – 22353146  
Email: [acee1chn@tnpcb.gov.in](mailto:acee1chn@tnpcb.gov.in)

*R. Dhivya*  
*8/11/25*

**Public Information Officer /  
District Environmental Engineer,  
Tamilnadu Pollution Control Board.  
Coimbatore South**  
Telephone No: 0422-2675608  
Email: [deecbs@tnpcb.gov.in](mailto:deecbs@tnpcb.gov.in)

*Done*  
*08.12*



**TAMILNADU POLLUTION CONTROL BOARD**

<b>From</b> Dr.C.R.Sathish Kumar M.E., Ph.D., Public Information Officer/ District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South Plot No.E55A, SIDCO Industrial Estate., Kurichi, Pollachi Main Road., Coimbatore – 641 021.	<b>To</b> The Commissioner, Coimbatore City Municipal Corporation, Raja Street, Town Hall, Coimbatore – 641 001.
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Lr.No.003610/RTIA-2005/DEE/TNPCB/CBS/2025 Dt.08.12.2025

Sir,

Sub : TNPC Board – O/o DEE.CBE South – Right to Information Act, 2005 – Information furnished under RTI Act – Petition - Forwarded - Regarding.

Ref : Your RTI petition dated: 05.12.2025 received by this office on 05.12.2025

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With reference to the above, the petitioner Thiru. K.S.Mohan, Coimbatore has requested certain information under RTI Act 2005. Since, the question No.2 and 3 sought by the applicant pertains to your office, it is kindly forwarded under Section 6(3) of the Right to Information Act, 2005 for necessary action.

In this regard, it is kindly requested to furnish the relevant information directly to the petitioner within the prescribed time limit and a copy of the same marked to this office.

Encl: As above

*R. Sathish Kumar*  
*8/12/25*  
**Public Information Officer /**  
**District Environmental Engineer,**  
**Tamilnadu Pollution Control Board.**  
**Coimbatore south.**

*Info*  
*08.12*

Copy to:

Thiru.K.S.Mohan, Secretary, Kurichi – Vellalore Pollution Prevention Action Committee,  
 No. 79/54.0, 7th Street, Sri Ram Nagar, Podanur Post, Coimbatore – 641 023.



**TAMILNADU POLLUTION CONTROL BOARD**

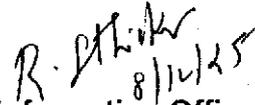
<b>From</b> Dr.C.R.Sathish Kumar M.E., Ph.D., Public Information Officer/ District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South Plot No.E55A, SIDCO Industrial Estate., Kurichi, Pollachi Main Road., Coimbatore – 641 021.	<b>To</b> Thiru.K.S.Mohan, Secretary, Kurichi – Vellalore Pollution Prevention Action Committee, No. 79/54.0, 7th Street, Sri Ram Nagar, Podanur Post, Coimbatore – 641 023.
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**Lr.No.003029/RTIA-2005/DEE/TNPCB/CBS/2025 Dt. 08.12.2025**

Sir,

<b>Sub</b>	<b>:</b>	TNPC Board – O/o DEE.CBE South – Copies of Information sought under Right to Information Act, 2005 – Reg.
<b>Ref</b>	<b>:</b>	1. Your RTI petition dated: 05.12.2025 received by this office on 05.12.2025 2. Lr.No.003610/RTIA-2005/DEE/TNPCB/CBS/2025 Dt.08.12.2025 3. T.O.Cash Receipt No. 269 dated. 08.12.2025 for Rs.42/-

With reference to this office Cash Receipt number 3rd cited above, the copies requested vide reference 1st cited under Right to Information Act – 2005 for 21 pages is enclosed herewith.

  
 Public Information Officer /  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board.  
 Coimbatore South.

Encl: As above



TAMIL NADU POLLUTION CONTROL BOARD

Inspection Report

IR No. : F.NA.CBS/VELLALORE DUMPYARD/DEE/CBS/2025 dated 22.11.2025

1	a	Name of the Inspecting Officer	Dr. C.R.Sathish Kumar, DEE & Er. P. Karthic, AEE		
	b	District office	Coimbatore South		
2	a	Date of Inspection	19.11.2025		
3	a	Name of the Industry	M/s. COIMBATORE CITY MUNICIPAL CORPORATION - VELLALORE DUMP SITE		
	b	Factory address:	S.F. No. 540/1, 2pt, 541pt, 542/1, 2,543/1, 2, 544, 545/1, 2, 546/1, 2, 3,547/1, 2, 548/1, 2, 3, 4, 5, 6, 7, 8, 9,549, 550, 551, 553/1, 2, 3B, 3C, 554,555, 556/1, 2, 3, 557, 558, 559, 560/1,2, 561/1, 2pt, 3, 4pt, 5pt, 562pt, 563/1,2, 3, 4pt of Kurichi Village and S.F. No.497/1pt, 498/1, 2, 501/1, 2A, 2B, 3, 4,502/1, 2, 3, 4A, 4B, 504/1, 2, 3, 4, 5, 6,7, 505, 506, 507, 509/1A, 1B, 1C, 2A,2B, 2C, 2D, 2E, 510/3 pt, 562/1pt,563/1pt, 3pt of Vellalore Village Compost Plant, CorporationWaste Dump Yard,Chettipalayam Road, VellalorePost, Coimbatore - 641111		
4	a	Category	Classification	Red	Large
	b	Type of the industry	1077-MSW sanitary landfill site		
5	a	Name of the Occupier of the unit present during inspection.	Mr.Kamalakannan, Supervisor, Mr.Thanesh, M/s. DJG Energy Solutions Pvt Ltd Mr. Krishnan.U.V., Project Manager Consultant (Anna University)		
6	Products manufactured:				
	a	Main Products manufactured:			
		<i>Main Product</i>	<i>Quantity</i>	<i>Unit</i>	<i>Actual production</i>
		City compost	70	Tons/day	Unit was in operation
		Refuse Derived Fuel (RDF)	147	Tons/day	
b	By/Intermediate products manufactured:				
	<i>By / Intermediate Product</i>	<i>Quantity</i>	<i>Unit</i>	<i>Actual production</i>	
	Recyclable Materials	18	Tons/day	Unit was in operation	
	Compost Reject (4-16 mm size)	11	Tons/month		
7	a	Quantity of effluent in KLD:			
	i)	Sewage	4.0 KLD		
	ii)	Trade Effluent	10 KLD		
	b	Sources of trade effluent: - leachate from composting			

8 Performance of Effluent Treatment Plant:					
Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)	Status of functioning
(1)	(2)	(2)	(3)	(4)	
Sewage Trade Effluent	1	Septic Tank	2	4.1 x 1.2 x 2.8 m	Unit was in operation
	2	Dispersion Trench	2	6.7 x 1.1 x 1.5 m	
	1	Collection Tanks	2	2.6 x 2.6 x 3.5m	
	2	Equalization Tank-1	1	2.5 x 1.7 x 1.5m	
	3	Equalization Tank-2	1	2.5 x 1.7 x 1.8m	
	4	Aeration Tank I	1	3.0 x 1.5 x 4.0m	
	5	Settling Tank I	1	1.2 dia x 3.0 m HOS	
	6	Anoxic Tank	1	1.0 x 1.5 x 2.6m	
	7	Aeration Tank II	1	2.0 x 1.5 x 2.6m	
	8	Settling Tank II	1	1.2 dia x 3.0m HOS	
9	Treated Water Tank	1	2.54 x 1.27 x 3.0m		
10	Sludge Drying Beds	1	3.5 x 3.5 x 1.5m		
9 Sources of Emission and Air Pollution Control Measures provided:					
Sl. No.	Source of Emission	APC measures provided	Stack top dimension (m)	Stack ht. above ground (m)	Status of functioning
1	DG Set - 600 KVA	Acoustic enclosures with stack	0.3	0.5	Unit was in operation
1	Remarks on the Disposal of Solid Wastes / Hazardous Wastes :				
1	Kindly refer Item No.17.				
1	Details of Complaints if any:				
2	Kindly refer Item No.17.				
1	Violation of conditions stipulated in the Consent Orders / directions issued under				
3	Water/Air Act, if any:				
1	Kindly refer Item No.17.				
1	Violation of conditions stipulated in the authorization issued under the Hazardous				
4	Wastes (Management, Handling and Transboundary Movement) Rules, 2008 if any:				
1	Kindly refer Item No.17.				
1	Details of Samples collected, if any and Date/Time of collection and point of				
5	collection:				
1	Kindly refer Item No.17.				
1	Any other special information if any (May include observations/suggestions made				
6.	during inspection on the performance of ETP/APC Measures).				
<p>The Hon'ble National Green Tribunal (SZ), Chennai in the OA No.127 of 2022(SZ) in its order dated 23.06.2025 against the operation of Vellalore Dumpsite of Coimbatore City Corporation, stated that:</p> <p><b>"15.The Tamil Nadu Pollution Control Board is also directed to conduct an inspection of the site and submit a report on a monthly basis in this regard."</b></p> <p>In compliance to the Hon'ble NGT directions, the Solid Waste Dump site located</p>					

at Vellaloredumpyard was inspected on 19.11.2025 and the following were observed:

7

- i. **Vermicomposting Method:** M/s. NillaBlooms & Scappes Pvt.Ltd is processing around 100TPD of wet (biodegradable) waste in which around 8TPD of Compost is produced. The compost produced is certified by the Tamil Nadu Agricultural University, Coimbatore.
- ii. **MRF Facility:** M/s. Green India Process & M/s. Domestic Waste Management Solutions are operating MRF facility (2 Nos.) inside the VellaloreCompost yard. Around 10-12 MT / day of dry wastes are being processed in these centers. The segregated wastes (recyclable) are being disposed to appropriate agencies for further beneficial purpose.
- iii. **Biomining Phase-II:**
  1. The CCMC has given work order to the Contractor, M/s. DJG Energy Solutions Pvt. Ltd. is carry out bio-mining process of legacy waste covering an extent of 84.62 acres in Phase II at Vellalore Compost Yard.
  2. The Centre for Environmental Studies, Anna University, Chennai is appointed as Project Management Consultancy for Phase-II Bio-mining project.
  3. It was informed that around 9,92,674 cu.m. (7,94,139 MT) was accumulated in the premises and same was handed to the Contractor on 06.03.2025 for biomining process. The unit authorities informed that the unit has proposed to increase the Biomining activity to 1500MT/Day by installing necessary equipment.
  4. During inspection, it was informed that 1,79,703.52 MT (22.63 %) of Total legacy waste was processed as on 16.11.2025; RDF – 31,090 MT was transported to Cement Industry.
  5. The Contractor, M/s. DJG Energy & Solutions Pvt. Ltd have engaged with Cement industries such as Dalmia Cements at Ariyalur, Dalmiapuram – Trichy, Chettinad Cements at Keelapalur- Ariyalur, Karikali – Dindugal and Puliur – Karur.

**RECOVERED FRACTIONS - DISPOSAL DETAILS:**

S.No.	Material		Disposed Till 14-11-25		Disposal on 15.11.25 & 16.11.25		Cumulative Disposal till 16.11.25
			No. of Trips	Quantity (MT)	No. of Trips	Quantity (MT)	
1	Bio-soil	689	10429.66	2	26.53	691	10456.19
2	Coarse Soil	4777	112006.4	34	765.6	4811	112772
3	Stones	336	5579.32	2	39	338	5618.32
4	RDF	734	30808.85	7	282.14	741	31090.99
5	Others	638	3021.7	3	8.57	641	3030.27
<b>Total</b>	<b>7174</b>	<b>161845.93</b>	<b>48</b>	<b>1121.84</b>	<b>7222</b>		<b>162967.77</b>
<b>Cumulative Disposal till 16-11-25 (%)</b>				<b>20.51</b>			

6. During inspection, the Project Manger consultancy from Anna University informed that around 2.4 Lakh Tonnes of legacy waste is dumped in the premises of land allotted to M/s. Coimbatore Integrated Waste Management Corporation Private Limited. The Corporation authorities was instructed to remove immediately the legacy waste dumped in the premises of land pertaining to the unit of M/s. CIWMCP Ltd so as to ensure their waste processing activity in a non-haphazard manner.
7. It was noticed that fresh solid mixed waste is dumped @ 110 MT /day and heaped in its premises daily

During inspection following shortfalls were noticed

1. Current capacity for the Biomining facility is found to be inadequate so as to expedite the Biomining process of legacy wastes
2. Un-segregated fresh wastes were found dumped in many places specifically in the following spots.
  - a. Near Watchtower
  - b. Near MRF facility
  - c. Near railway gate in the vicinity of Vellalore dump site (outside the premises)
3. Chicken wastes from slaughtering are segregated and transfer of such wastes carried out
4. Chicken wastes arising from slaughtering is being dumped in series of open earth pits and further covered with soil and reported to be removing the top soil periodically to dump fresh chicken wastes
5. The premises of M/s. Coimbatore Integrated Waste Management Corporation Private Limited (CIWMCP) were found dumped with fresh waste for segregation. Moreover, the processing facility was found inadequate which lead to accumulation of fresh wastes in the premises.
6. It was also ascertained that the facility operates during night hours also from the public complaints.
7. Handling of chicken wastes at the Corporation dumpsite, accumulation of fresh wastes at M/s. CIWMCP Ltd and haphazard dumping of fresh & unsegregated wastes in the corporation dump site leading to odour nuisance which spreads up to few kilometers in the city area. Such Odour nuisance attracts public complaints telephonically almost every day in this office.
8. The compliance report for CPCB Directions dated 26/08/2025 & TNPCB Directions dated 25/08/2025 and

#### Specific Recommendations

In view of the above, the Coimbatore City Municipal Corporation (CCMC) may be addressed to comply with the following action points with the request for action taken report with photographs to this office at the earliest.

- i. The Coimbatore City Municipal Corporation (CCMC) authorities shall remove the legacy waste dumped in the premises of land allotted to the unit of M/s. CIWMCP Ltd so as to ensure their waste processing activity in a non-haphazard manner and furnish the monthly report on the details of disposal of legacy waste dumped in the premises.
- ii. The CCMC shall not bring fresh waste and unsegregated solid waste to the bio-mining processing site which is reported to be undermining existing Biomining activity.
- iii. The CCMC shall take expeditious steps to clear all the legacy waste dumped in the premises of the unit of M/s. Coimbatore Integrated Waste Management Company Private Ltd so as to ensure their waste processing activity in a non-haphazard manner..
- iv. The premises and facilities of M/s. Coimbatore Integrated Waste Management Corporation Private Limited shall be enhanced so as to achieve immediate processing of fresh waste received everyday without accumulation.
- v. The CCMC shall not bring and process the daily chicken wastes in barren land and shall not bury in the pits in unscientific manner. The premises used for handling chicken wastes may immediately be cleared so as to prevent contamination of ground water.
- vi. The CCMC shall take steps to maintain the premises in odorless ambience.
- vii. Operations at CCMC Vellore dumpsite shall not give rise to public complaints from nearby habitations.
- viii. The CCMC shall appoint nodal officer to the Vellore dumpsite and report the daily progress on bio-mining and solid waste processing to the O/o. DEE, TNPCB, Coimbatore South so as to compile the same and submit to the Hon'ble NGT (SZ), Chennai without any delay.
- ix. The CCMC shall furnish the compliance report and action taken report to this office without further delay for the TNPCB Directions dated 25/08/2025 & 05/06/2025 and CPCB Direction dated 26/08/2025

*PCW*  
*22/11/25*  
AEE/TNPCB/CBS

*10/11/25*  
DEE/TNPCB/CBS

Copy submitted to the JCEE (M), TNPCB, Coimbatore for favour of kind information, please.



Chicken wastes from slaughtering are segregated and transfer of such wastes carried out

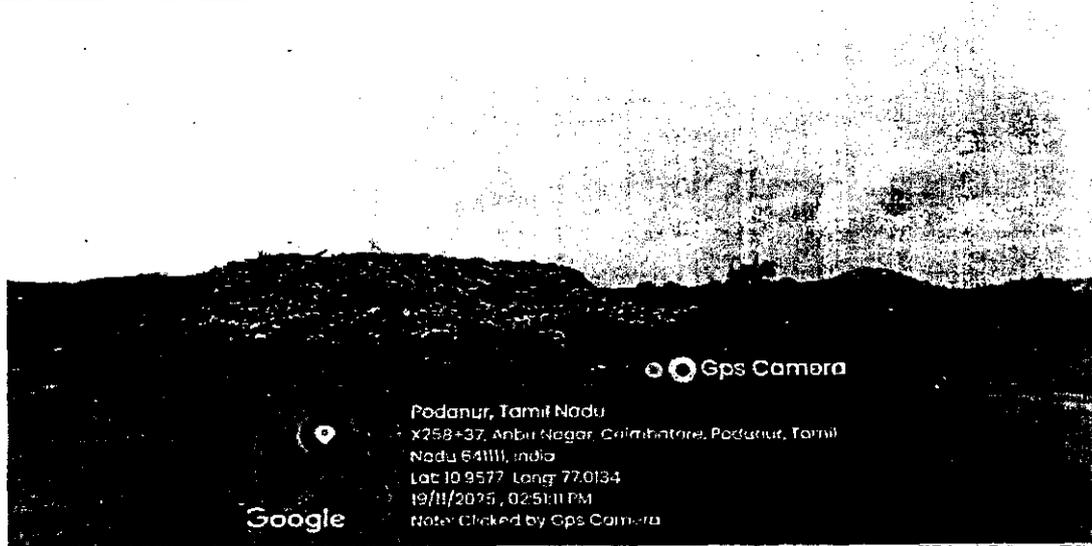


Chicken wastes arising from slaughtering is being dumped in open pits and further covered with soil and reported to be removing the top soil periodically to dump fresh chicken wastes

Photographs taken during inspection of Vellalore Municipal solidwaste dumpsite on 19/11/2025



Un-segregated fresh waste is being dumped near watch tower area



Un-segregated fresh waste is being dumped all over the area in its premises in a haphazard manner.



Un-segregated fresh wastes were found dumped near MRF facility



Fresh waste dumped next to railway gate, Srinivasa Nagar, Eachanari Road in the vicinity of the Vellore dumpsite

**TAMIL NADU POLLUTION CONTROL BOARD****From**

Dr.C.R.Sathish Kumar M.E., Ph.D.,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Coimbatore South,  
Plot No.E55A, SIDCO Industrial Estate.,  
Kurichi, Pollachi Main Road.,  
Coimbatore – 641 021.

**To**

The Member Secretary,  
Tamilnadu Pollution Control Board,  
No.76, Mount Salai,  
Guindy,  
Chennai – 600 032.

**Lr.No./DEE/TNPCB/CBS/Vellalore Dumpyard/ 2025, Dated: 27 .11.2025**

**Respected Sir/submitted,**

**Sub:** O/o. DEE, TNPCB, CBS – Hon'ble NGT (SZ), Chennai O.A.No.127 of 2022 order dated: 23.0.6.2025 & News Article published in English Daily The New Indian Express Dated: 13.11.2025 titled "Vellalore dumpyard" : Coimbatore Corporation violates PCB norms – Report Submitted & Action Requested – Reg.

- Ref:**
1. CPCB Direction vide CPCB File No: EQ-96/10/2025-UPC-HO-CPCB-HO dated: 26.08.2025
  2. TNPC Board's Direction vide Proc No.T5/TNPCB/F.22842/SWM/2025, Dated:25.08.2025
  3. T.o.Lr.No.3029/DEE/TNPCB/CBS/Vellalore Dumpyard/2025, Dated: 25/09/2025 & 28/10/2025 & 31/10/2025 addressed to the Deputy City Engineer, CCMC
  4. News Article published in English Daily The New Indian Express Dated: 13.11.2025 titled "Vellalore dumpyard : Coimbatore Corporation violates PCB norms"
  5. The Hon'ble NGT (SZ), Chennai O.A.No.127 of 2022 order dated: 23.0.6.2025
  6. Board's memo T5/TNPCB/F.22842/SWM/2025 dated 17/11/2025
  7. T.o.Lr.No.3029/DEE/TNPCB/CBS/Vellalore Dumpyard/2025, Dated: 27/11/2025
  8. Inspection of dump site by TNPCB officials on 19/11/2025

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I humbly submit to invite kind attention to the Hon'ble National Green Tribunal (SZ), Chennai in the OA No.127 of 2022(SZ) in its order dated 23.06.2025 against the operation of Vellalore Dumpsite of Coimbatore City Corporation, direction TNPC Board that :

**"15.The Tamil Nadu Pollution Control Board is also directed to conduct an inspection of the site and submit a report on a monthly basis in this regard."**

In compliance to the Hon'ble NGT directions, the Solid Waste Dump site located at Vellalore dumpyard was inspected by DEE and AEE of this office on 19.11.2025 and certain following shortfalls were noticed

- i. Current capacity for the Biomining facility is found to be inadequate so as to expedite the Biomining process of legacy wastes
- ii. Un-segregated fresh wastes were found dumped in many places specifically in the following spots a. Near Watchtower b. Near MRF facility c. Near railway gate in the vicinity of Vellalore dump site (outside the premises)
- iii. Chicken wastes from slaughtering are segregated and transfer of such wastes carried out
- iv. Chicken wastes arising from slaughtering is being dumped in series of open earth pits and further covered with soil and reported to be removing the top soil periodically to dump fresh chicken wastes
- v. The premises of M/s. Coimbatore Integrated Waste Management Corporation Private Limited (CIWMCPL) was found dumped with fresh waste for segregation. Moreover, the processing facility was found inadequate which lead to accumulation of fresh wastes in the premises.
- vi. It was also ascertained that the facility operates during night hours also from the public complaints.
- vii. Handling of chicken wastes at the Corporation dumpsite, accumulation of fresh wastes at CIWMCPL and haphazard dumping of fresh & unsegregated wastes in the corporation dump site leading to odour nuisance which spreads upto few kilometers in the city area. Such Odour nuisance attracts public complaints telephonically almost every day in this office.
- viii. The CCMC has not furnished compliance report and action taken report to this office for the conditions stipulated vide TNPCB Directions dated 25/08/2025 & 05/06/2025 and CPCB Direction dated 26/08/2025

In view of the above, the Coimbatore City Municipal Corporation has been addressed vide this office letter dated 27/11/202 requesting to comply with the following points and furnish the action taken report with photographs to this office at the earliest.

1. The Coimbatore City Municipal Corporation (CCMC) authorities shall remove the legacy waste dumped in the premises of land allotted to the unit of M/s. CIWMCPL Ltd so as to ensure their waste processing activity in a non-haphazard manner and furnish the monthly report on the details of disposal of legacy waste dumped in the premises.
2. The CCMC shall not bring fresh waste and unsegregated solid waste to the bio-mining processing site which is reported to be undermining existing Bio mining activity.
3. The CCMC shall take expeditious steps to clear all the legacy waste dumped in the premises of the unit of M/s. Coimbatore Integrated Waste Management

Company Private Ltd so as to ensure their waste processing activity in a non-haphazard manner..

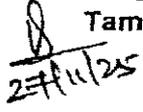
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4. The premises and facilities of M/s. Coimbatore Integrated Waste Management Corporation Private Limited shall be enhanced so as to achieve immediate processing of fresh waste received every day without accumulation.
5. The CCMC shall not bring and process the daily chicken wastes in barren land and shall not bury in the pits in unscientific manner. The premises used for handling chicken wastes may immediately be cleared so as to prevent contamination of ground water.
6. The CCMC shall take steps to maintain the premises in odorless ambience.
7. Operations at CCMC Vellalore dumpsite shall not give rise to public complaints from nearby habitations.
8. The CCMC shall appoint nodal officer to the Vellalore dumpsite and report the daily progress on bio-mining and solid waste processing to the O/o. DEE, TNPCB, Coimbatore South so as to compile the same and submit to the Hon'ble NGT (SZ), Chennai without any delay.
9. The CCMC shall furnish the compliance report and action taken report to this office without further delay for the TNPCB Directions dated 25/08/2025 & 05/06/2025 and CPCB Direction dated 26/08/2025

Further, It is submitted that current status of compliance of Directions issued by CPCP and TNPCB was called for vide Board's memo 6<sup>th</sup> cited. Current status of compliance report is submitted vide Annexure I & II for kind perusal.

In compliance with Hon'ble National Green Tribunal (SZ), Chennai in the OA No.127 of 2022(SZ) in order dated 23.06.2025, monthly inspection of CCMC was conducted and inspection reports for the months of August, 2025, September, 2025, October, 2025 and November, 2025 and letters addressed to CCMC is submitted herewith. Hearing for the said case is proposed to be on 09.12.2025. Hence, It is submitted that above report may please be considered for filing before Hon'ble NGT (SZ)

This is submitted for favour of kind information and necessary action please.

  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Coimbatore South

27/11/25

**Compliance report for directions issued vide TNPC Board Proc. No. T5/  
TNPCB/ F.22842/ SWM/ 2025 dated 25.08.2025**

Sl. No.	Conditions	Status of Compliance
1.	The Corporation shall comply with the provisions of Solid Waste Management Rules, 2016 as amended from time to time for the management of municipal solid waste generated within the jurisdiction.	Not complied with. The CCMC has applied for Solid Waste Management Authorization vide OCMMS application No. 69617859 dated 04.08.2025. The Application is returned for want of additional details by the O/o JCEE (M) However, the CCMC has not yet resubmitted with requisite corrections and uploading of documents for further process.
2.	The Corporation shall sensitize the public about source segregation of Municipal Solid Waste and ensure the collection of segregated municipal solid waste at source itself a biodegradable (wet) waste and non-biodegradable (dry) waste and process the wet waste in the processing facilities such as bio-methanation/ microbial composting/ vermicomposting/ anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes and process the dry waste in Material Recover Facilities as per the provisions of SWM Rules, 2016.	Not complied with.  The CCMC has assured to comply with all the Solid Waste Management Rules 2016.  It is informed that waste segregation is reported to be 90%. However waste arriving at the processing facility is fully mixed waste. Due to inadequate treatment capacity approximately 110 metric tons of mixed wastes are being dumped daily in the open area near to windrow composting facility in the area due to lack of space. Windrow lacked proper spacing and appearing like heap of wastes.
3.	The Corporation shall take necessary steps to achieve 100% of segregation of waste at the source for the effective treatment & disposal.	Not complied with. It is informed that waste segregation is reported to be 90%. However waste arriving at the processing facility is fully mixed waste.  Out of the 1100 TPD solid waste collected, Approximately 990 TPD is being processed at the Vellalore dump yard while the remaining 110TPD is dumped at the site without processing
4.	The Corporation shall ensure that the solid waste generated is collected, processed and treated as per the Solid Waste Management Rules, 2016.	Not complied with. At present MCCs, Vermi composting facility, Compost facility, Biogas plant and Material recovery facility of the Coimbatore Corporation are operating without valid Authorization from TNPCB.

5	The Corporation shall take necessary steps to ensure that the unsegregated waste stored in the windrow composting area will be treated within three months period so that it will not become another dumpsite.	Not complied with Windrow lacked proper spacing and appearing like heap of wastes.
6	The Corporation shall take necessary steps to increase the processing facility treatment capacity to treat additional 200 TPD to avoid open dumping of solid waste.	Not complied with
7	The Corporation shall follow the guidelines of MoHUA for composting of wet waste.	Not complied with Windrow lacked proper spacing and appearing like heap of wastes.
8	The Corporation shall immediately clear the RDF materials and compost stored in windrow composting area by sending to cement industries & fertilizer units.	Not complied with RDF material recovered during processing are stored near the windrow composting area
9	The Corporation shall construct garland drains all along the SLF to collect leachates generated during monsoon and shall be diverted to the leachate treatment plant for treatment.	Not complied with At present, the leachate from sanitary landfill is collected in two collection tanks and transferred to the Leachate treatment plant (LTP) through tankers.
10	The Corporation shall ensure that the leachate generated from legacy dumpsite is collected in a lined collection pit and shall be treated instead of allowing percolating causing ground water pollution in nearby areas.	Yet to comply with.
11	The Corporation shall upgrade the Leachate Treatment Plant and enhance capacity to fully treat the leachate generated from SLF as well as from legacy waste dumpsite to avoid ground water contamination.	Not complied with
12	The Corporation shall take necessary steps in war footing to comply with remaining 5 directions issued by TNPCB on 05.06.2024.	CCMC is yet to furnish the latest compliance report
13	The Corporation shall ensure that all the legacy waste in bio-mining & bioremediation is fast-tracked and dumpsites are cleared at the earliest so as to comply with Hon'ble NGT orders.	Partially complied The unit authorities informed that the unit has proposed to increase the Biomining activity to 1500MT/Day by installing necessary equipment.
14	The Corporation shall ensure that fresh waste shall no longer be dumped at the existing dumpsite.	Not complied with Due to inadequate treatment capacity approximately 110 metric tons of mixed wastes are being dumped daily in the open area

Ray  
27/11/25  
AEE/TNPCB/CBS

5	CCMC shall follow the guidelines of MoHUA for composting of wet waste	Not complied with Windrow lacked proper spacing and appearing like heap of wastes.
6	To immediately clear the RDF materials and compost stored in windrow composting area by sending to cement industries & fertilizer units respectively. Testing of the compost to ensure that it is meeting the stipulated norms to be done, if it is directly being sold to the farmers.	Not complied with
7	To construct garland drains all along the SLF to collect leachates generated in during monsoon and shall be diverted to the leachate treatment plant for treatment.	Not complied with At present, the leachate from sanitary landfill is collected in two collection tanks and transferred to the Leachate treatment plant (LTP) through tankers
8	To ensure that the leachate generated from legacy dumpsite is collected in a lined collection pit and is treated instead of allowing to percolate causing ground water pollution in nearby areas.	Not complied with At present, the leachate from sanitary landfill is collected in two collection tanks and transferred to the Leachate treatment plant (LTP) through tankers.
9	Leachate Treatment Plant shall be upgraded with enhanced capacity to fully treat the leachate generated from SLF as well as from legacy waste dumpsite to avoid ground water contamination.	Not complied with
10	To take all necessary steps to comply with the Directions issued by TNPCB on 05.06.2025 including segregation of waste, setting up of additional SWM facilities and obtaining Authorization for existing SWM facilities	Not complied with
11	To ensure that all the legacy waste bio-mining & bio-remediation is fast-tracked and dumpsites are cleared at the earliest so as to comply with the Hon'ble NGT orders. To also ensure that fresh waste shall no longer be dumped at the existing dumpsite.	Partially complied The unit authorities informed that the unit has proposed to increase the Biomining activity to 1500MT/Day by installing necessary equipment.  However, Fresh Mixed wastes are being dumped in haphazard manner
12	To ensure the solid waste generated is collected, processed and treated as per the Solid Waste Management Rules, 2016.	Not complied with. At present MCCs, Vermicomposting facility, Compost facility, Biogas plant and Material recovery facility of the Coimbatore Corporation are operating without valid Authorization from TNPCB.

RCM  
27/11/25  
AEE/TNPCB/CBS

**TAMIL NADU POLLUTION CONTROL BOARD**

**From**  
Dr.C.R.Sathish Kumar M.E., Ph.D.,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Coimbatore South,  
Plot No.E55A, SIDCO Industrial Estate.  
Kurichi, Pollachi Main Road.,  
Coimbatore – 641 021.

**To** ✓  
The Commissioner,  
Coimbatore City Municipal Corporation,  
Raja Street, Town Hall  
Coimbatore - 641 001

**Lr.No./DEE/TNPCB/CBS/Vellore Dumpyard/ 2025, Dated: 27 .11.2025**

**Respected Sir/submitted,**

**Sub:** O/o.DEE, TNPCB, CBS – Hon'ble NGT (SZ), Chennai O.A.No.127 of 2022 order dated: 23.0.6.2025 & News Article published in English Daily The New Indian Express Dated: 13.11.2025 titled "Vellore dumpyard : Coimbatore Corporation violates PCB norms – Report Submitted & Action Requested – Reg.

- Ref:**
1. CPCB Direction vide CPCB File No: EQ-96/10/2025-UPC-HO-CPCB-HO dated: 26.08.2025
  2. TNPC Board's Direction vide Proc No.T5/TNPCB/F.22842/SWM/2025, Dated:25.08.2025
  3. T.o.Lr.No.3029/DEE/TNPCB/CBS/Vellore Dumpyard/2025, Dated: 25/09/2025 & 31/10/2025 & 28/10/2025 addressed to the Deputy City Engineer, CCMC
  4. News Article published in English Daily The New Indian Express Dated: 13.11.2025 titled "Vellore dumpyard : Coimbatore Corporation violates PCB norms"
  5. The Hon'ble NGT (SZ), Chennai O.A.No.127 of 2022 order dated: 23.0.6.2025
  6. Inspection of dump site by TNPCB officials on 19/11/2025

\*\*\*\*\*

I humbly submit to invite kind attention to the Hon'ble National Green Tribunal (SZ), Chennai in the OA No.127 of 2022(SZ) in order dated 23.06.2025 against the operation of Vellore Dumpsite of Coimbatore City Corporation, has directed TNPCB that:

**"15.The Tamil Nadu Pollution Control Board is also directed to conduct an inspection of the site and submit a report on a monthly basis in this regard."**

In compliance to the Hon'ble NGT directions, the Solid Waste Dump site located at Velloredumpyard was inspected on 19.11.2025 and certain following shortfalls were noticed

1. Current capacity for the Biomining facility is found to be inadequate so as to expedite the Biomining process of legacy wastes

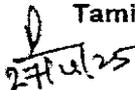
2. Un-segregated fresh wastes were found dumped in many places specifically in the following spots a. Near Watchtower b. Near MRF facility c. Near railway gate in the vicinity of Vellalore dump site (outside the premises)
3. Chicken wastes from slaughtering are segregated and transfer of such wastes carried out
4. Chicken wastes arising from slaughtering is being dumped in series of open earth pits and further covered with soil and reported to be removing the top soil periodically to dump fresh chicken wastes.
5. The premises of M/s. Coimbatore Integrated Waste Management Corporation Private Limited was found dumped with fresh waste for segregation. However, the processing facility was found inadequate which lead to accumulation of fresh wastes in the premises.
6. It was also ascertained that the facility operates during night hours also from the public complaints.
7. Handling of chicken wastes at the Corporation dumpsite, accumulation of fresh wastes at M/s. Coimbatore Integrated Waste Management Corporation Private Limited and haphazard dumping of fresh & unsegregated wastes in the corporation dump site leading to odour nuisance which spreads upto few kilometers in the city area. Such Odour nuisance attracts public complaints telephonically almost every day in this office.
8. The CCMC has not furnished compliance report and action taken report to this office for the conditions stipulated vide TNPCB Directions dated 25/08/2025 & 05/06/2025 and CPCB Direction dated 26/08/2025

In view of the above, the Coimbatore City Municipal Corporation (CCMC) is requested to comply with the following points and furnish the action taken report with photographs to this office at the earliest.

1. The Coimbatore City Municipal Corporation (CCMC) authorities shall remove the legacy waste dumped in the premises of land allotted to the unit of M/s. CIWMCP Ltd so as to ensure their waste processing activity in a non-haphazard manner and furnish the monthly report on the details of disposal of legacy waste dumped in the premises.
2. The CCMC shall not bring fresh waste and unsegregated solid waste to the bio-mining processing site which is reported to be undermining existing Biomining activity.
3. The CCMC shall take expeditious steps to clear all the legacy waste dumped in the premises of the unit of M/s. Coimbatore Integrated Waste Management Company Private Ltd so as to ensure their waste processing activity in a non-haphazard manner..
4. The premises and facilities of M/s. Coimbatore Integrated Waste Management Corporation Private Limited shall be enhanced so as to achieve immediate processing of fresh waste received everyday without accumulation.

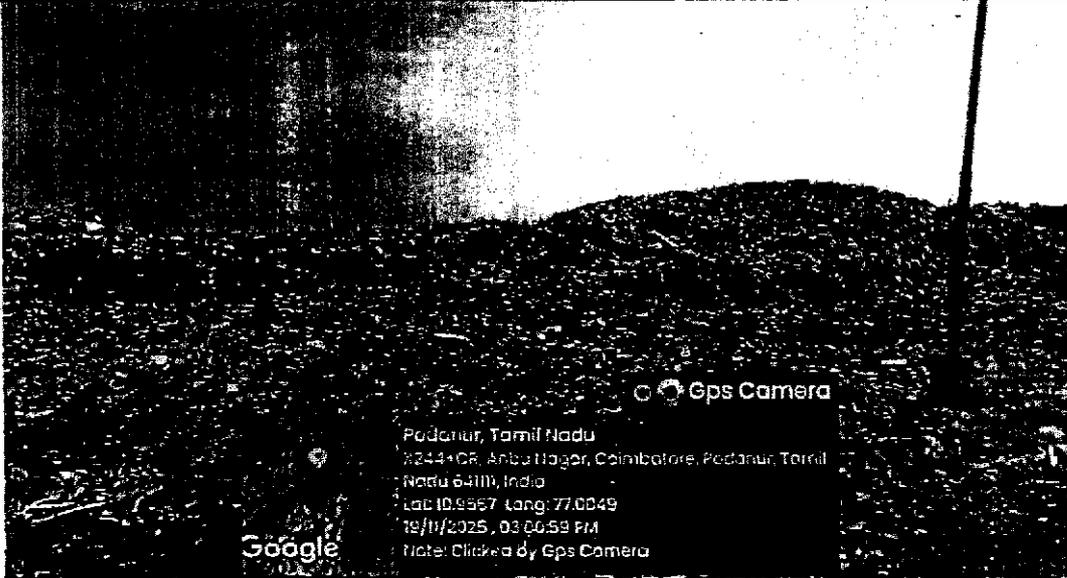
5. The CCMC shall not bring and process the daily chicken wastes in barren land and shall not bury in the pits in unscientific manner. The premises used for handling chicken wastes may immediately cleared so as to prevent contamination of ground water.
6. The CCMC shall take steps to maintain the premises in odorless ambience.
7. Operations at CCMC Vellalore dumpsite shall not give rise to public complaints from nearby habitations.
8. The CCMC shall appoint nodal officer to the Vellalore dumpsite and report the daily progress on bio-mining and solid waste processing to the O/c. DEE, TNPCB, Coimbatore South so as to compile the same and submit to the Hon'ble NGT (SZ), Chennai without any delay.
9. The CCMC shall furnish the compliance report and action taken report to this office without further delay for the TNPCB Directions dated 25/08/2025 & 05/06/2025 and CPCB Direction dated 26/08/2025.

This is submitted for favour of kind information and necessary action please.

  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Coimbatore South

Encl: Format

Photographs taken during inspection of Vellore Municipal solidwaste dumpsite on 19/11/2025



Un-segregated fresh wastes were found dumped near MRF facility

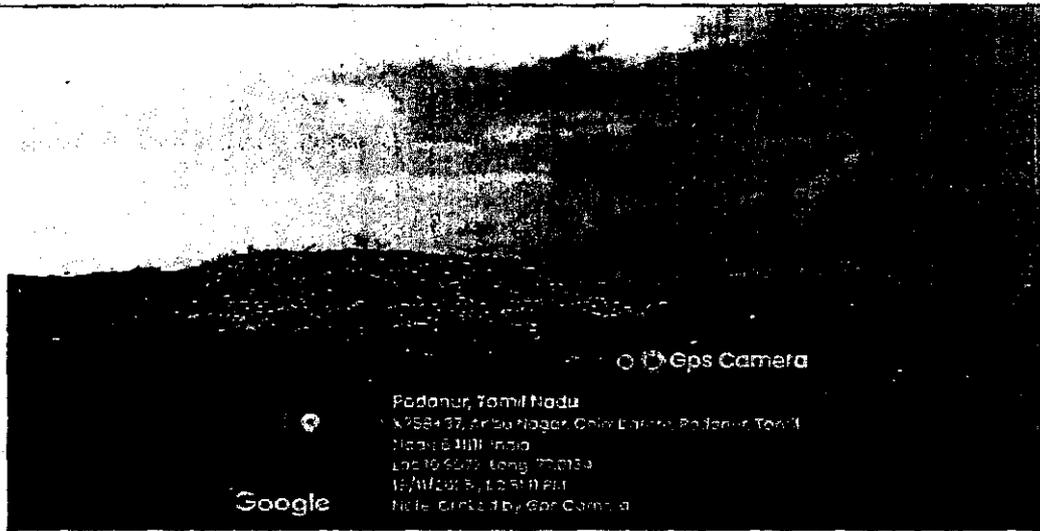


Fresh waste dumped next to railway gate, Srinivasa Nagar, Eachanari Road in the vicinity of the Vellore dumpsite

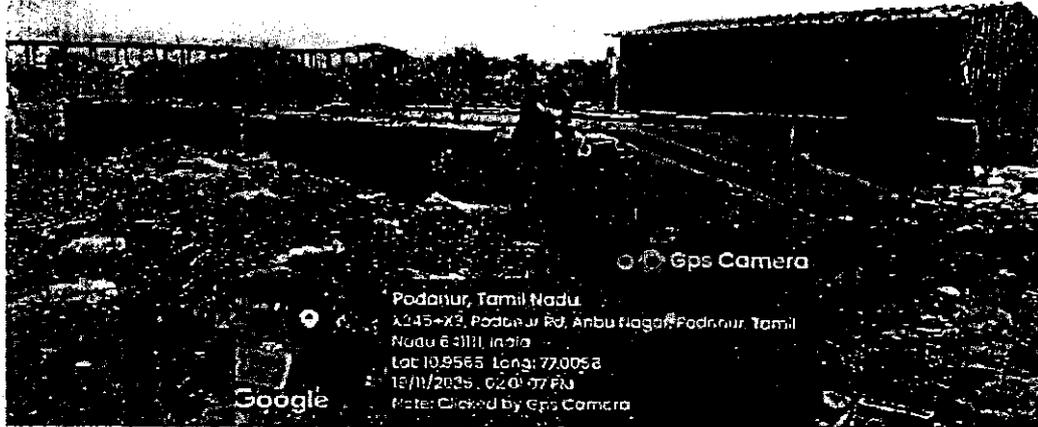
Photographs taken during inspection of Vellore Municipal solidwaste dumpsite on 19/11/2025



Un-segregated fresh waste is being dumped near watch tower area



Un-segregated fresh waste is being dumped all over the area in its premises in a haphazard manner.



Chicken wastes from slaughtering are segregated and transfer of such wastes carried out



Chicken wastes arising from slaughtering is being dumped in open pits and further covered with soil and reported to be removing the top soil periodically to dump fresh chicken wastes

## TAMILNADU POLLUTION CONTROL BOARD

From	To
Dr C R Sathish Kumar M.E., Ph.D., Public Information Officer/ District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South Plot No E55A, SIDCO Industrial Estate, Kurichi, Pollachi Main Road, Coimbatore - 641 021	Thiru K.B. Mohan, Secretary, Kurichi - Vellore Pollution Prevention Action Committee, No. 79/54.0, 7th Street, Sri Ram Nagar, Podanur Post, Coimbatore - 641 023.

Lr.No.003029/RTIA-2005/DEE/TNPCB/CBS/2025 Dt. 11.2025

Sir,

Sub	TNPC Board - O/o DEE.CBE South - Information requested under Right to Information Act, 2005 - Information Provided - Reg.
Ref	Your RTI petition dated: 29.09.2025 received by this office on 10.10.2025

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With reference to your RTI petition above cited, the following information is furnished.

Q.No	Information sought	Information furnished
1.	If the Tamil Nadu Pollution Control Board (TNPCB) has granted Consent to Establishment (CTE) or any other form of permission to the Coimbatore Municipal Corporation for setting up a biogas plant at the Vellore dumpsite, please provide certified copies of the complete approved file, including applications, reports, recommendations and official correspondence.	The details are not available in this office records.
2.	If TNPCB has granted Consent to Operate (CTO) for the biogas plant project, kindly provide certified copies of the full set of documents, including permission orders, monitoring reports, inspection records and all related file notes.	The details are not available in this office records.
3.	As per letter No.EQ-99/10/2025-UPC-II-HO-CPCB-HO issued by the Central Pollution Control Board (CPCB) to the Chairperson of Tamil Nadu Pollution Control Board, if the Tamil Nadu Pollution Control Board has taken any action or issued any direction in response, please provide the entire file including orders, communications, and actions taken in relation to the above CPCB letter.	TNPCB has issued directions vide proceedings dated 25.08.2025 to the Commissioner, Coimbatore Corporation consists of 9 pages and the same can be obtained by remitting Rs.18/- towards the Xerox Charges (9 pages x Rs.2 per page).

Address of the Appellate Authority:  
The Appellate Authority (Right to Information Act, 2005),  
Tamilnadu Pollution Control Board,  
76, Mount Salai, Guindy, Chennai - 600 032.

*R. M. Mohan*  
4/11/25  
Public Information Officer /  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Coimbatore South

*4/11/25*



# TAMIL NADU POLLUTION CONTROL BOARD



RTI/MOST URGENT

From

Tmt. S. Malarvizhi, M.E., M.B.A.,  
Public Information Officer /  
Joint Chief Environmental Engineer-I  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai – 600 032.

To

The Public Information Officer  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Coimbatore South, Plot No.E-55A,  
SIDCO Industrial Estate,  
Pollachi Main Road, Kurchi,  
Coimbatore (S) – 641 021.

Letter No.TNPCB/RTIA/230158/F.No390./ 2025 Dt: 10.10.2025

**Sub:** TNPCB – Certain Information requested under  
RTI Act – Reg.

**Ref:** Thiru. R. Murugesan, Coimbatore, RTI Petition  
Dated: 29.09.2025 received on 06.10.2025

I am enclosing a copy of the petition received from Thiru. R. Murugesan, Coimbatore, under RTI Act, 2005, sub-section (4) and (5) and request you to take necessary action on the RTI petition and suitable reply may be sent to the petitioner directly within the time prescribed under intimation to Public Information Officer, Tamil Nadu Pollution Control Board, Corporate Office, Chennai– 32.

**Encl:** Annexure.

**Copy to.**

Thiru. R. Murugesan, ✓  
79/54.0, 7<sup>th</sup> Street, ✓  
Sri Ram Nagar,  
Podhanur ( P.O. ),  
Coimbatore - 641 023.  
Cell: 94434 -79030

*K.S. MOHAN*  
10/10/2025  
Public Information Officer

*10/10/25*



**குறிச்சி - வெள்ளூர் மாசு தடுப்புக் கூட்டுக்குழு**  
**KURICHI - VELLALORE POLLUTION PREVENTION ACTION COMMITTEE**

79/54.0, 7<sup>th</sup> Street (E) Sri Ram Nagar, Podanur (Po), Coimbatore - 641 023.

President / தலைவர்

**T. AYYAVU**

Cell: 95008-27107

Secretary / செயலாளர்

**K.S. MOHAN**

Cell : 94434-79030

Treasurer / பொருளாளர்

**S. ANAND KUMAR**

Cell : 93444-04757

R. MURUGESAN

To

The Public Information Officer,

Tamil Nadu Pollution Control Board,

Chennai – 600032



09.09.2025

**Subject: Request for information under Section 6(1) of the Right to Information Act, 2005 – Regarding the setting up of a biogas plant by the Coimbatore Municipal Corporation at the Vellalore dumpsite in contravention of NGT Principal Bench Order in O.A. No. 264/2013.**

Respected Sir/Madam,

On 28.08.2025, the Coimbatore City Municipal Corporation performed a Bhoomi Pooja and laid the foundation stone for the establishment of a biogas plant at the Vellalore dumpsite.

This activity appears to be in violation of the directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench, in Original Application No. 264/2013.

Therefore, under Section 6(1) of the Right to Information Act, 2005, I kindly request you to furnish the following information and certified copies of relevant documents:

Information Requested:

1. If the Tamil Nadu Pollution Control Board (TNPCB) has granted Consent for Establishment (CFE) or any other form of permission to the Coimbatore Municipal Corporation for setting up a biogas plant at the Vellalore dumpsite, please provide certified copies of the complete approval file, including applications, reports, recommendations, and official correspondence.



**குறிச்சி - வெள்ளலூர் மாசு தடுப்புக் கூட்டுக்குழு**  
**KURICHI - VELLALORE POLLUTION PREVENTION ACTION COMMITTEE**

79/54.0, 7<sup>th</sup> Street (E) Sri Ram Nagar, Podanur (Po), Coimbatore - 641 023.

President / தலைவர்

**T. AYYAVU**

Cell: 95008-27107

Secretary / செயலாளர்

**K.S. MOHAN**

Cell : 94434-79030

Treasurer / பொருளாளர்

**S. ANAND KUMAR**

Cell : 93444-04757

R. MURUGESAN

2. If TNPCB has granted Consent to Operate (CTO) for the biogas plant project, kindly provide certified copies of the full set of documents, including permission orders, monitoring reports, inspection records, and all related file notes.

3. As per letter no. EQ-99/10/2025-UPC-II-HO-CPCB-HO issued by the Central Pollution Control Board (CPCB) to the chairperson of Tamil Nadu Pollution Control Board, if the Tamil Nadu Pollution Control Board has taken any action or issued any direction in response, please provide the entire file including orders, communications, and actions taken in relation to the above CPCB letter.

I am willing to pay any applicable fees as per the RTI Rules for receiving the requested information and document copies.

Kindly process this request at the earliest under the provisions of the Right to Information Act, 2005.

Thank you.

Yours faithfully,

K.S.Mohan

Secretary

K.S.MOHAN Secretary



**TAMILNADU POLLUTION CONTROL BOARD**

From	To
Dr.C.R.Sathish Kumar M.E., Ph.D., Public Information Officer/ District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South Plot No.E55A, SIDCO Industrial Estate., Kurichi, Pollachi Main Road., Coimbatore – 641 021.	Thiru.K.S.Mohan, Secretary, Kurichi – Vellalore Pollution Prevention Action Committee, No. 79/54.0, 7th Street, Sri Ram Nagar, Podanur Post, Coimbatore – 641 023.

**Lr.No.003029/RTIA-2005/DEE/TNPCB/CBS/2025 Dt. 10.11.2025**

Sir,

Sub	:	TNPC Board – O/o DEE.CBE South – Copies of Information sought under Right to Information Act, 2005 – Reg.
Ref	:	1. Your RTI petition dated: 29.09.2025 received by this office on 10.10.2025 2. Lr.No.003029/RTIA-2005/DEE/TNPCB/CBS/2025 Dt. 04.11.2025 3. T.O.Cash Receipt No. 257 dated. 05.11.2025 for Rs.18/-

- - - -

With reference to this office Cash Receipt number 3rd cited above, the copies requested vide reference 3<sup>rd</sup> cited under Right to Information Act – 2005 for 9 pages is enclosed herewith.

  
 Public Information Officer /  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board.  
 Coimbatore south.  


**Encl : Copies of information sought under RTIA**



Coimbatore" which has been transferred to this Bench and renumbered as Original Application No.156 of 2024 (SZ).

In this regard, the Board vide Proc dated: 05.06.2024 has issued certain directions to the Coimbatore Corporation. However the corporation has complied only with 2 out of 8 directions issued.

Further, based on the news published in Dinamalar daily dated: 05.05.2025 regarding the dumping of chicken waste by Coimbatore Corporation at Vellalore, the Board vide Proc dated: 06.06.2025 has issued certain directions to the Coimbatore Corporation to comply within 3 months. However the corporation has partially complied with the directions.

The Hon'ble National Green Tribunal (SZ) in the matter of OA No.156 of 2024(SZ) and in O.A No.127 of 2022(SZ) in its order dated: 23.06.2025 has issued the following direction,

*"15. The TNPCB is also directed to conduct an inspection of the site and submit a report on a monthly basis in this regard"*

Whereas, based on the above direction, the officials of DEE, Coimbatore South, TNPCB along with the officials of the CPCB and Coimbatore City Municipal Corporation inspected the Vellalore Municipal Solid Waste dump site on 02.07.2025 and reported the following observations,

- i. Coimbatore City generates approximately around 1100-1200 MT/day (TPD) of solid waste. Of this, around 950 to 1100TPD of waste are daily collected from door-to-door (D2D) collection system from residential and commercial establishments through third party covering all 100 wards.
- ii. It was informed that waste segregation is reported to be 90%; however, the waste arriving at the processing facility is fully mixed waste. When enquired, CCMC stated that segregation is carried out in some areas, but in other areas, even though waste is collected in separate bins, it is still mixed and not properly segregated. CCMC needs to provide training to waste collectors on proper waste segregation and encourage the public through awareness programmes for cent percent segregation of waste.
- iii. Out of the 1100 TPD solid waste collected, approx. 990TPD is being processed at the Vellalore dump yard, while the remaining 110TPD is dumped at site without processing.
- iv. It was informed that at present not all Micro Composting Centres (MCCs) are operational out of 36 MCCs and all 8 biogas centres for vegetable & fruits are currently non-operational due to maintenance reason. Hence, the additional 25 TPD of waste is dumped in Vellalore site without processing.

## TAMIL NADU POLLUTION CONTROL BOARD

- Due to frequent public complaints about the odour nuisance from M/s. Bhairav Renderers, Coimbatore which was processing animal waste (chicken & meat waste) has stopped its operation from March 2025 onwards due to direction issued by TNPCB. It was informed that at present, CCMC is sending approximately 15 tons of daily generated chicken & meat waste to private facility located at Madurai, Kerala and Karnataka (Mysuru). However, no records have been maintained for sending the chicken & meat waste Madurai, Kerala and Karnataka (Mysuru).
- vi. M/s CIWMCPL started the processing and treatment of solid waste from the year 2012 onwards and before that the unsegregated solid waste was dumped in the Vellalore dump yard. In the Vellalore site there are many pockets where legacy solid waste has been accumulated.
  - vii. M/s CIWMCPL has obtained consent to operate under Water Act, 1974 and Air Act, 1981 for discharge of effluents & emissions from TNPCB and is valid up to March 31, 2028. The Authorisation under Solid Waste Management Rules, 2016 for processing, recycling, treatment and disposal of solid wastes is expired on 31.03.2019. The Coimbatore Municipal Corporation has applied for Solid Waste Management Authorization vide OCMMS application No.69617829 dated 04.08.2025. The Application is under process.
  - viii. At present MCCs, Vermi composting facility, compost facility, Bio-gas plant and Material recovery facility of the Coimbatore Corporation are operating without valid authorization from TNPCB.
  - ix. As informed by CCMC, due to inadequate treatment capacity, approximately 110 metric tons of mixed wastes are being dumped daily in the open area near to windrow composting facility without segregation. This makes the windrow composting difficult in the area due to lack of space.
  - x. The RDF materials recovered during processing over the last 10 days (2400Tons) are stored near the windrow composting area making difficult for windrow composting.
  - xi. It was observed that, windrow composting was not being properly carried out by M/s. CIWMCPL, as per the guidelines of Ministry of Housing and Urban Affairs (MoHUA), each windrow should be 3m long x 2m wide x 1.5m high, with a total volume not exceeding 9.0 cu.m. However, each windrow appeared to be like a heap of Waste Mountain. The windrows lacked proper spacing, appearing more like heaps of waste.

- xii. The Windrow Compost Plant produces about 60-70 tons of compost per day, compost is supplied to several fertilizer companies and to local farmers. Around 4,300 tons of compost is stored in the processing area, which also occupies space making difficult for windrow composting.
- xiii. During inspection, presence of plastic waste in the bund area was observed and sanitary landfill is not provided with garland drains from collecting leachate during monsoon. Stagnation of leachate was observed around the landfill along with plastic waste.
- xiv. During inspection, it was observed that LTP was in bad state and appears that, it is not operating regularly. As per the analysis results, all the parameters are meeting the standards except for BOD (42mg/L). However, high concentration of TDS, Chlorides cannot be treated in conventional treatment method to achieve prescribed standard.
- xv. The first phase of legacy waste bio-mining & bio-remediation for 9,40,044 m<sup>3</sup> quantity at Vellalore dumpsite was taken up in the year 2020 and completed in December 2024 and reclaimed around 55 acres of land. The same was verified during inspection, however the top layer of land is still covered with residues of plastics and CCMC is planning to utilize the land for the construction of Bio-CNG plant.
- xvi. At present a total volume of legacy waste around 9,29,109 m<sup>3</sup> is accumulated in three different areas within the Vellalore dumpsite (adjacent to phase I Bio mined area, adjacent to M/s. CIWMCPL processing facility and near LTP area). The Phase II bio-mining of 7,94,139 m<sup>3</sup> out of 9,92,674 m<sup>3</sup> of legacy waste is been commenced from February 20, 2025. As of July 2, 2025, approximately 70,000 tons of legacy waste has been processed, out of which 9,800 tons of RDF (Refuse-Derived Fuel) have been sent to cement industries for co-processing. The remaining 198535m<sup>3</sup> of legacy waste will be taken up for bio-mining & bio-remediation in Phase-III and the tender is under process.
- xvii. During inspection, it was observed that leachate generated from legacy waste formed a pool near the LTP and the leachate is left as such to percolate in to ground water and no action is taken till date. As per the analysis results, the open wells and bore wells from residence located at a distance of 450m to 1038m from center of Vellalore dumpsite is been possibly contaminated due to presence of BOD & COD in ground water samples.



## TAMIL NADU POLLUTION CONTROL BOARD

The CCMC has not provided C & D waste processing facility, at present the C&D waste is collected and stored in one identified location and is being used to fill low lying area.

- xix. CCMC has not established waste deposition centers for domestic hazardous waste collection as per the SWM Rules, 2016. The domestic hazardous waste is collected along with solid waste and processed together.
- xx. The compliance verification of the direction issued by TNPCB on 05.06.2024 during fire incident at legacy waste dumpsite at Vellalore was done during inspection. Out of 8 directions, CCMC is complied only for 3 direction points and 5 directions are yet to be complied.

Whereas, during inspection water samples were collected from the borewell located inside M/s CIWMCPL (near to sanitary landfill), as well as from the three leachate collection tanks, inlet & outlet of LTP and bore well & open well samples from nearby residential area. The location of water samples collected from bore well, open well, and leachate pit is enclosed as Annexure I. The ROA of samples enclosed as Annexure II reveals the following inference,

- a. The Report of Analysis of Leachate pit reveals that, all the parameters are meeting the standards except for BOD parameters. Since, the leachate is having high TDS & Chlorides, it is impossible to meet the prescribed standard with conventional treatment.
- b. The Report of Analysis of samples from bore well located inside the processing facility reveals that all parameters are well within the standard except for TDS, Chlorides, total hardness & iron. BOD & COD was also detected in the borewell sample confirming possible contamination of ground water.
- c. The Report of Analysis of samples from open wells nearby residential area reveals that the open well samples are not meeting standard with respect to TDS, Chlorides and total hardness. BOD & COD was also detected in the open wells showing possible contamination. These open wells are located 790 & 450m from the centre of Vellalore dump yard.
- d. The Report of Analysis of bore well samples collected from residences located near to Vellalore site reveals that for bore well samples collected from residences located near the Vellalore site, TDS, Chlorides, total Hardness and Iron parameters are exceeding the drinking water standards in all bore wells. BOD (2-26mg/L) and COD (8-152mg/L) was also detected confirming possible contamination from the dumpsite

Further, the Advanced Environmental Laboratory, Coimbatore conducted the Ambient Air Quality survey in the following 5 places in and around municipal solid waste dumpsite on 24.03.2025 to measure PM10, PM2.5, SO<sub>2</sub> & NO<sub>2</sub> levels.

1. On top of open terrace of Thiru. Rajendran's House, D.No.90, Mahalingapuram, Vellore. North - North East (200m).
2. On top of open terrace of Thiru. Athavan's House (Ragulllam), D.No.87, Mahalingapuram, Vellore North East (200m)
3. On top of vermicompost plant office building East (220m).
4. On top of open terrace of Thiru. M. Shanmugasundaram's House, D.No. 7/1F, Anbu Nagar, Chettipalayam Road, Vellore. South West (350m).
5. On top of scaffolding near the house of Thiru. G. Vijayan, D.No.8-B, Muthaliyar Street, Konavaikalpalayam, Coimbatore – 23 North West (200m).

The Report of analysis reveals that the level of PM10 in 2 stations i.e. in station No.4 of about 163 µg /m<sup>3</sup> and in station no.5 of about 128 µg/m<sup>3</sup> are exceeding the limits of Board (ie. (100µg/m<sup>3</sup>))

Under the above circumstances the DEE, TNPCB, Coimbatore South has recommended to issue necessary directions under Section 5 of the Environment (Protection) Act, to the Commissioner, Coimbatore Corporation for not properly implementing Solid Waste Management Rules, 2016

In the light of the above said facts, the Board has decided to issue directions under Section 5 of the Environment (Protection) Act, 1986, to the Commissioner, Coimbatore Corporation.

Now therefore, in the exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986 the Board hereby issues the following directions to the Commissioner, Coimbatore Corporation to comply,

- i. The Corporation shall comply with the provisions of Solid Waste Management Rules, 2016 as amended from time to time for the management of municipal solid waste generated within the jurisdiction
- ii. The Corporation shall sensitise the public about source segregation of Municipal Solid Waste and ensure the collection of segregated municipal solid waste at source itself a biodegradable (wet) waste and non biodegradable (dry) waste and process the wet waste in the processing facilities such as bio-methanation/ microbial composting/ vermicomposting/ anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes and process the dry waste in Material Recover Facilities as per the provisions of SWM Rules, 2016.
- iii. The Corporation shall take necessary steps to achieve 100% of segregation of waste at the source for the effective treatment & disposal.

- iv. The Corporation shall ensure that the solid waste generated is collected, processed and treated as per the Solid Waste Management Rules, 2016.
- v. The Corporation shall take necessary steps to ensure that the unsegregated waste stored in the windrow composting area will be treated within three months period so that it will not become another dumpsite.
- vi. The Corporation shall take necessary steps to increase the processing facility treatment capacity to treat additional 200 TPD to avoid open dumping of solid waste.
- vii. The Corporation shall follow the guidelines of MoHUA for composting of wet waste.
- viii. The Corporation shall immediately clear the RDF materials and compost stored in windrow composting area by sending to cement industries & fertilizer units.
- ix. The Corporation shall construct garland drains all along the SLF to collect leachates generated in during monsoon and shall be diverted to the leachate treatment plant for treatment.
- x. The Corporation shall ensure that the leachate generated from legacy dumpsite is collected in a lined collection pit and shall be treated instead of allowing percolating causing ground water pollution in nearby areas.
- xi. The Corporation shall upgrade the Leachate Treatment Plant and enhance capacity to fully treat the leachate generated from SLF as well as from legacy waste dumpsite to avoid ground water contamination.
- xii. The Corporation shall take necessary steps in war footing to comply with remaining 5 directions issued by TNPCB on 05.06.2024.
- xiii. The Corporation shall ensure that all the legacy waste in bio-mining & bio-remediation is fast-tracked and dumpsites are cleared at the earliest so as to comply with Hon'ble NGT orders.
- xiv. The Corporation shall ensure that fresh waste shall no longer be dumped at the existing dumpsite

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **15 days** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

**Sd/xxxx**  
**Chairperson**

To:

The Commissioner,  
Coimbatore Corporation,  
Raja Street, Town Hall, Coimbatore - 641 001

**Copy Submitted To:**

1. The Additional Chief Secretary to Government,  
Environment, Climate Change & Forests Department,  
Secretariat, Chennai-600 009.
2. The Principal Secretary to Government,  
Municipal Administration & Water Supply Department,  
Secretariat, Chennai- 600 009.
3. The Director of Municipal Administration,  
Urban Administrative Building,  
MRC Nagar, Raja Annamalaipuram,  
Chennai – 600 028.

**Copy to:**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Coimbatore.
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Coimbatore South.
3. File Copy.

*[Signature]*  
25/08/25

**For Chairperson**

**TAMIL NADU POLLUTION CONTROL BOARD****From**

Dr.C.R.Sathish Kumar M.E., Ph.D.,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Coimbatore South,  
Plot No.E55A, SIDCO Industrial Estate.,  
Kurichi, Pollachi Main Road.,  
Coimbatore – 641 021.

**To**

The Deputy City Engineer,  
Coimbatore City Municipal Corporation,  
Compost Plant & Corporation Waste,  
Dumpyard,  
Chettipalayam Road,  
Vellalore Post,  
Madukkarai Taluk,  
Coimbatore District – 641111.

Lr.No.3029/DEE/TNPCB/CBS/Vellalore Dumpyard/2025, Dated: 31.10.2025

**Sir,**

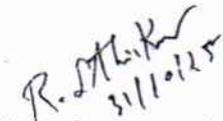
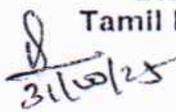
<b>Sub:</b>	O/o. DEE,TNPCB, CBS - Directions under Section 5 of the Environment (Protection) Act, 1986 for Enforcement of provisions of Solid Waste Management (SWM) Rules, 2016 at Vellalore Dumpyard, Coimbatore – Action taken report – Requested – Reg.
<b>Ref:</b>	1. CPCB File No: EQ-99/10/2025-UPC-II-HO-CPCB-HO Dated: 26.08.2025 2. Board's Proc No.T5/TNPCB/F.22842/SWM/2025, Dated: 25.08.2025

\*\*\*\*\*

I invite your kind attention to the reference first cited, wherein CPCB has given directions to TNPCB under Section 5 of the Environment (Protection) Act, 1986 for Enforcement of provisions of Solid Waste Management (SWM) Rules, 2016 to issue directions to M/s. Vellalore Dumpyard. Based on that, Board has issued directions for Non-compliance of Solid Waste Management Rules, 2016 to the Commissioner, Coimbatore Corporation vide reference 2<sup>nd</sup> cited.

In this regard, you are requested to furnish the compliance report of all points mentioned in the directions vide Board's Proceedings dated 25.08.2025 to this office within 10 days.

This may be treated as **Most Urgent**.

  
31/10/25  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Coimbatore South  
  
31/10/25

Copy submitted to the JCEE(M), TNPCB, Coimbatore for favour of kind information please.



**TAMILNADU POLLUTION CONTROL BOARD**

From	To
Dr.C.R.Sathish Kumar M.E., Ph.D., Public Information Officer/ District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South Plot No.E55A, SIDCO Industrial Estate., Kurichi, Pollachi Main Road., Coimbatore – 641 021.	Thiru.K.S.Mohan, Secretary, Kurichi – Vellalore Pollution Prevention Action Committee, No. 79/54.0, 7th Street, Sri Ram Nagar, Podanur Post, Coimbatore – 641 023.

**Lr.No.003029/RTIA-2005/DEE/TNPCB/CBS/2025 Dt. 10.11.2025**

Sir,

Sub	:	TNPC Board – O/o DEE.CBE South – Copies of Information sought under Right to Information Act, 2005 – Reg.
Ref	:	1. Your RTI petition dated: 29.09.2025 received by this office on 10.10.2025 2. Lr.No.003029/RTIA-2005/DEE/TNPCB/CBS/2025 Dt. 04.11.2025 3. T.O.Cash Receipt No. 257 dated. 05.11.2025 for Rs.18/-

- - - -

With reference to this office Cash Receipt number 3rd cited above, the copies requested vide reference 3<sup>rd</sup> cited under Right to Information Act – 2005 for 9 pages is enclosed herewith.

  
 Public Information Officer /  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board.  
 Coimbatore south.  


**Encl : Copies of information sought under RTIA**



Coimbatore" which has been transferred to this Bench and renumbered as Original Application No.156 of 2024 (SZ).

In this regard, the Board vide Proc dated: 05.06.2024 has issued certain directions to the Coimbatore Corporation. However the corporation has complied only with 2 out of 8 directions issued.

Further, based on the news published in Dinamalar daily dated: 05.05.2025 regarding the dumping of chicken waste by Coimbatore Corporation at Vellalore, the Board vide Proc dated: 06.06.2025 has issued certain directions to the Coimbatore Corporation to comply within 3 months. However the corporation has partially complied with the directions.

The Hon'ble National Green Tribunal (SZ) in the matter of OA No.156 of 2024(SZ) and in O.A No.127 of 2022(SZ) in its order dated: 23.06.2025 has issued the following direction,

*"15. The TNPCB is also directed to conduct an inspection of the site and submit a report on a monthly basis in this regard"*

Whereas, based on the above direction, the officials of DEE, Coimbatore South, TNPCB along with the officials of the CPCB and Coimbatore City Municipal Corporation inspected the Vellalore Municipal Solid Waste dump site on 02.07.2025 and reported the following observations,

- i. Coimbatore City generates approximately around 1100-1200 MT/day (TPD) of solid waste. Of this, around 950 to 1100TPD of waste are daily collected from door-to-door (D2D) collection system from residential and commercial establishments through third party covering all 100 wards.
- ii. It was informed that waste segregation is reported to be 90%; however, the waste arriving at the processing facility is fully mixed waste. When enquired, CCMC stated that segregation is carried out in some areas, but in other areas, even though waste is collected in separate bins, it is still mixed and not properly segregated. CCMC needs to provide training to waste collectors on proper waste segregation and encourage the public through awareness programmes for cent percent segregation of waste.
- iii. Out of the 1100 TPD solid waste collected, approx. 990TPD is being processed at the Vellalore dump yard, while the remaining 110TPD is dumped at site without processing.
- iv. It was informed that at present not all Micro Composting Centres (MCCs) are operational out of 36 MCCs and all 8 biogas centres for vegetable & fruits are currently non-operational due to maintenance reason. Hence, the additional 25 TPD of waste is dumped in Vellalore site without processing.

## TAMIL NADU POLLUTION CONTROL BOARD

Due to frequent public complaints about the odour nuisance from M/s. Bhairav Renderers, Coimbatore which was processing animal waste (chicken & meat waste) has stopped its operation from March 2025 onwards due to direction issued by TNPCB. It was informed that at present, CCMC is sending approximately 15 tons of daily generated chicken & meat waste to private facility located at Madurai, Kerala and Karnataka (Mysuru). However, no records have been maintained for sending the chicken & meat waste Madurai, Kerala and Karnataka (Mysuru).

- vi. M/s CIWMCPL started the processing and treatment of solid waste from the year 2012 onwards and before that the unsegregated solid waste was dumped in the Vellalore dump yard. In the Vellalore site there are many pockets where legacy solid waste has been accumulated.
- vii. M/s CIWMCPL has obtained consent to operate under Water Act, 1974 and Air Act, 1981 for discharge of effluents & emissions from TNPCB and is valid up to March 31, 2028. The Authorisation under Solid Waste Management Rules, 2016 for processing, recycling, treatment and disposal of solid wastes is expired on 31.03.2019. The Coimbatore Municipal Corporation has applied for Solid Waste Management Authorization vide OCMMS application No.69617829 dated 04.08.2025. The Application is under process.
- viii. At present MCCs, Vermi composting facility, compost facility, Bio-gas plant and Material recovery facility of the Coimbatore Corporation are operating without valid authorization from TNPCB.
- ix. As informed by CCMC, due to inadequate treatment capacity, approximately 110 metric tons of mixed wastes are being dumped daily in the open area near to windrow composting facility without segregation. This makes the windrow composting difficult in the area due to lack of space.
- x. The RDF materials recovered during processing over the last 10 days (2400Tons) are stored near the windrow composting area making difficult for windrow composting.
- xi. It was observed that, windrow composting was not being properly carried out by M/s. CIWMCPL, as per the guidelines of Ministry of Housing and Urban Affairs (MoHUA), each windrow should be 3m long x 2m wide x 1.5m high, with a total volume not exceeding 9.0 cu.m. However, each windrow appeared to be like a heap of Waste Mountain. The windrows lacked proper spacing, appearing more like heaps of waste.

- xii. The Windrow Compost Plant produces about 60-70 tons of compost per day, compost is supplied to several fertilizer companies and to local farmers. Around 4,300 tons of compost is stored in the processing area, which also occupies space making difficult for windrow composting.
- xiii. During inspection, presence of plastic waste in the bund area was observed and sanitary landfill is not provided with garland drains from collecting leachate during monsoon. Stagnation of leachate was observed around the landfill along with plastic waste.
- xiv. During inspection, it was observed that LTP was in bad state and appears that, it is not operating regularly. As per the analysis results, all the parameters are meeting the standards except for BOD (42mg/L). However, high concentration of TDS, Chlorides cannot be treated in conventional treatment method to achieve prescribed standard.
- xv. The first phase of legacy waste bio-mining & bio-remediation for 9,40,044 m<sup>3</sup> quantity at Vellalore dumpsite was taken up in the year 2020 and completed in December 2024 and reclaimed around 55 acres of land. The same was verified during inspection, however the top layer of land is still covered with residues of plastics and CCMC is planning to utilize the land for the construction of Bio-CNG plant.
- xvi. At present a total volume of legacy waste around 9,29,109 m<sup>3</sup> is accumulated in three different areas within the Vellalore dumpsite (adjacent to phase I Bio mined area, adjacent to M/s. CIWMCPL processing facility and near LTP area). The Phase II bio-mining of 7,94,139 m<sup>3</sup> out of 9,92,674 m<sup>3</sup> of legacy waste is been commenced from February 20, 2025. As of July 2, 2025, approximately 70,000 tons of legacy waste has been processed, out of which 9,800 tons of RDF (Refuse-Derived Fuel) have been sent to cement industries for co-processing. The remaining 198535m<sup>3</sup> of legacy waste will be taken up for bio-mining & bio-remediation in Phase-III and the tender is under process.
- xvii. During inspection, it was observed that leachate generated from legacy waste formed a pool near the LTP and the leachate is left as such to percolate in to ground water and no action is taken till date. As per the analysis results, the open wells and bore wells from residence located at a distance of 450m to 1038m from center of Vellalore dumpsite is been possibly contaminated due to presence of BOD & COD in ground water samples.



## TAMIL NADU POLLUTION CONTROL BOARD

The CCMC has not provided C & D waste processing facility, at present the C&D waste is collected and stored in one identified location and is being used to fill low lying area.

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Whereas, during inspection water samples were collected from the borewell located inside M/s CIWMCPL (near to sanitary landfill), as well as from the three leachate collection tanks, inlet & outlet of LTP and bore well & open well samples from nearby residential area. The location of water samples collected from bore well, open well, and leachate pit is enclosed as Annexure I. The ROA of samples enclosed as Annexure II reveals the following inference,

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Further, the Advanced Environmental Laboratory, Coimbatore conducted the Ambient Air Quality survey in the following 5 places in and around municipal solid waste dumpsite on 24.03.2025 to measure PM10, PM2.5, SO<sub>2</sub> & NO<sub>2</sub> levels.

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The Report of analysis reveals that the level of PM10 in 2 stations i.e. in station No.4 of about 163 µg /m<sup>3</sup> and in station no.5 of about 128 µg/m<sup>3</sup> are exceeding the limits of Board (ie. (100µg/m<sup>3</sup>))

Under the above circumstances the DEE, TNPCB, Coimbatore South has recommended to issue necessary directions under Section 5 of the Environment (Protection) Act, to the Commissioner, Coimbatore Corporation for not properly implementing Solid Waste Management Rules, 2016

In the light of the above said facts, the Board has decided to issue directions under Section 5 of the Environment (Protection) Act, 1986, to the Commissioner, Coimbatore Corporation.

Now therefore, in the exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986 the Board hereby issues the following directions to the Commissioner, Coimbatore Corporation to comply,

- i. The Corporation shall comply with the provisions of Solid Waste Management Rules, 2016 as amended from time to time for the management of municipal solid waste generated within the jurisdiction
- ii. The Corporation shall sensitise the public about source segregation of Municipal Solid Waste and ensure the collection of segregated municipal solid waste at source itself a biodegradable (wet) waste and non biodegradable (dry) waste and process the wet waste in the processing facilities such as bio-methanation/ microbial composting/ vermicomposting/ anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes and process the dry waste in Material Recover Facilities as per the provisions of SWM Rules, 2016.
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- iv. The Corporation shall ensure that the solid waste generated is collected, processed and treated as per the Solid Waste Management Rules, 2016.
- v. The Corporation shall take necessary steps to ensure that the unsegregated waste stored in the windrow composting area will be treated within three months period so that it will not become another dumpsite.
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- xiv. The Corporation shall ensure that fresh waste shall no longer be dumped at the existing dumpsite

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **15 days** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

**Sd/xxxx**  
**Chairperson**

To:

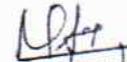
The Commissioner,  
Coimbatore Corporation,  
Raja Street, Town Hall, Coimbatore - 641 001

**Copy Submitted To:**

1. The Additional Chief Secretary to Government,  
Environment, Climate Change & Forests Department,  
Secretariat, Chennai-600 009.
2. The Principal Secretary to Government,  
Municipal Administration & Water Supply Department,  
Secretariat, Chennai- 600 009.
3. The Director of Municipal Administration,  
Urban Administrative Building,  
MRC Nagar, Raja Annamalaipuram,  
Chennai – 600 028.

**Copy to:**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Coimbatore.
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Coimbatore South.
3. File Copy.

  
25/08/25

**For Chairperson**

**TAMIL NADU POLLUTION CONTROL BOARD****From**

Dr.C.R.Sathish Kumar M.E., Ph.D.,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Coimbatore South,  
Plot No.E55A, SIDCO Industrial Estate.,  
Kurichi, Pollachi Main Road.,  
Coimbatore – 641 021.

**To**

The Deputy City Engineer,  
Coimbatore City Municipal Corporation,  
Compost Plant & Corporation Waste,  
Dumpyard,  
Chettipalayam Road,  
Vellalore Post,  
Madukkarai Taluk,  
Coimbatore District – 641111.

Lr.No.3029/DEE/TNPCB/CBS/Vellalore Dumpyard/2025, Dated: 31.10.2025

**Sir,**

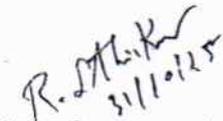
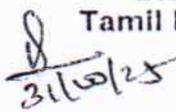
<b>Sub:</b>	O/o. DEE,TNPCB, CBS - Directions under Section 5 of the Environment (Protection) Act, 1986 for Enforcement of provisions of Solid Waste Management (SWM) Rules, 2016 at Vellalore Dumpyard, Coimbatore – Action taken report – Requested – Reg.
<b>Ref:</b>	1. CPCB File No: EQ-99/10/2025-UPC-II-HO-CPCB-HO Dated: 26.08.2025 2. Board's Proc No.T5/TNPCB/F.22842/SWM/2025, Dated: 25.08.2025

\*\*\*\*\*

I invite your kind attention to the reference first cited, wherein CPCB has given directions to TNPCB under Section 5 of the Environment (Protection) Act, 1986 for Enforcement of provisions of Solid Waste Management (SWM) Rules, 2016 to issue directions to M/s. Vellalore Dumpyard. Based on that, Board has issued directions for Non-compliance of Solid Waste Management Rules, 2016 to the Commissioner, Coimbatore Corporation vide reference 2<sup>nd</sup> cited.

In this regard, you are requested to furnish the compliance report of all points mentioned in the directions vide Board's Proceedings dated 25.08.2025 to this office within 10 days.

This may be treated as **Most Urgent**.

  
31/10/25  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Coimbatore South  
  
31/10/25

Copy submitted to the JCEE(M), TNPCB, Coimbatore for favour of kind information please.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

File No: EQ-99/10/2025-UPC-II-HO-CPCB-HO

Date:26/08/2025

By Registered Post /Email

To,

**The Chairperson**  
Tamil Nadu Pollution Control Board  
76, Mount Salai, Guindy,  
Chennai - 600 032 (Tamil Nadu)

**SUB: DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986 FOR ENFORCEMENT OF PROVISIONS OF SOLID WASTE MANAGEMENT (SWM) RULES, 2016 AT VELLALORE DUMPYARD IN COIMBATORE, TAMIL NADU**

**WHEREAS**, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

**WHEREAS**, the Ministry of Environment, Forest & Climate Change has notified Solid Waste Management Rules, 2016, which inter-alia state procedures for Solid Waste Management; and

**WHEREAS**, under Rule 15 of SWM Rules, 2016, duties and responsibilities of local authorities and village Panchayats have been specified for collection, transportation and treatment of Municipal Solid Waste; and

**WHEREAS** under Rule 15(v) of SWM Rules, 2016, Local authorities to facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with the private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology; and.

**WHEREAS**, under Rule 15 (w) of SWM Rules, 2016, Local authorities to undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule I for disposal of residual wastes in a manner prescribed under the rules; and

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

**WHEREAS**, under Rule 16(a) of Solid Waste Management Rules (SWM Rules), 2016, the State Pollution Control Board or Pollution Control Committee (SPCB/PCC) shall enforce these rules in their State through local bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-Charge of State Urban Development Department; and

**WHEREAS**, under Rule 16(b) of SWM Rules, 2016, State Pollution Control Board / Pollution Control Committee (SPCB/PCC) shall monitor environmental standards and adherence to condition as specified under Schedule I and II for waste processing and disposal facilities; and

**WHEREAS**, under Rule 16 (e) of The SWM Rules, 2016, SPCB/PCC shall issue authorization within a period of sixty days in Form II to the local body or an operator of the facility or any other agency authorized by local body stipulating compliance criteria and environmental standards as specified in Schedule I and II including other conditions, as may be necessary; and

**WHEREAS**, CPCB issued "Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste)", February 2019 under the provision of SWM Rules 2016, to ensure that concerned local authorities engaged in the biomining process of legacy waste follow for compliance; and

**WHEREAS**, CPCB, issued Directions under section 5 of the E(P) Act, 1986 to all SPCBs/PCCs for bio-mining of legacy waste dumpsites on January 27, 2021, and for prevention of fire incidents at such dumpsites on May 26, 2022; and

**WHEREAS**, CPCB has submitted its response in compliance to Hon'ble NGT order dated 1.8.2024 in Original Application No. 156 of 2024 NGT (SZ), a suo motu matter in respect of news item appearing in the Hindu dated 7.4.2024 titled " fire breaks out at Vellalore landfill in Coimbatore; and

**WHEREAS**, Hon'ble NGT has issued Orders dated 7.4.2024 in Original Application No. 156 of 2024 NGT (SZ), a suo motu matter in respect of news item appearing in the Hindu titled " fire breaks out at Vellalore landfill in Coimbatore 07.08.2025 and directed Coimbatore City Municipal Corporation (CCMC) for submission of a detailed report and plan of action in

consultation with a committee constituted to monitor the implementation of Solid, Liquid and Other Waste Management rules and also file a report regarding the cooperation extended. The CCMC has been directed to adhere to the SWM Rules, 2016. The Principal Secretary, Deptt of Municipal Administration and Water Supply has been directed to monitor, convene a meeting every quarter and submit the minutes along with report; and

**WHEREAS**, MoEFCC vide letter dated June 24, 2025 forwarded a representation of Dr L Murugan , Hon'ble Minister of State for I & B and Parliamentary Affairs , regarding issues related to Vellalore dumpyard in Coimbatore wherein CPCB was directed to conduct joint inspection with Tamil Nadu State Pollution Control Board of the Vellalore dumpyard , Coimbatore and submit the Action Taken report to MoEFCC ; and

**WHEREAS**, a joint team of officials from CPCB & Tamil Nadu State Pollution Control Board (TNPCCB) inspected Vellalore dumpsite, Coimbatore in Tamil Nadu on 2nd July 2025 and made the following observations:

- a. Coimbatore City generates approximately 1200 Tons Per Day (TPD) of solid waste. Of this, around 950 to 1100TPD of waste is daily collected from door-to-door (D2D) collection system from residential and commercial establishments, leaving a gap of 100-150 TPD in collection of waste
- b. Out of the 1100 TPD solid waste collected, approx. 990TPD is being processed at the Vellalore dump yard, leaving a gap 110TPD dumped at site without processing.
- c. All 36 Micro Composting Centres (MCCs) are observed to be operational. However, eight biogas centres for vegetable & fruits were observed to be non-operational due to operation & maintenance issues. Hence, 50TPD of waste to be processed in the biogas centre is also dumped in Vellalore site
- d. It was informed that waste segregation is reported to be 90%; however, it has been observed that the waste at the processing facility is mixed waste. CCMC has informed that segregation is carried out in some areas, but in other areas, even though waste is collected in separate bins, it is not properly segregated.
- e. M/s. Blairav Renderers, Coimbatore which was processing animal waste (chicken & meat waste) has stopped its operation from March 2025 onwards as per Directions issued by TNPCCB. It was informed that at present, CCMC is sending approximately 15 Tons of daily generated chicken & meat waste to private facility located at Madurai,

Kerala and Karnataka (Mysuru). However, records for the same have not been maintained

- f. M/s Coimbatore Integrated Waste Management Corporation Private Limited (CIWMCPL) started the processing and treatment of solid waste from the year 2012 onwards and before that the unsegregated solid waste was dumped in the Vellore dump yard,
- g. M/s CIWMCPL has obtained consent to operate under Water Act, 1974 and Air Act, 1981 for discharge of effluents & emissions from TNPCB and is valid up to March 31, 2028. However, the Authorisation under Solid Waste Management Rules, 2016 for processing, treatment and disposal of solid wastes expired on 31.03.2019. CCMC (Coimbatore City Municipal Corporation) has not applied for renewal of authorisation under Solid Waste Management Rules 2016 in spite of many reminders from TNPCB, Vermi composting facility, compost facility, Bio-gas plant and Material recovery are operating without valid authorization from TNPCB.
- h. As informed by CCMC, due to inadequate treatment capacity, approximately 110 metric tons of mixed waste is being dumped daily in the open area near to windrow composting facility. The RDF materials recovered during processing over the last 10 days (2400Tons) are stored near the windrow composting area making it difficult for windrow composting
- i. It was observed that, windrow composting was not being properly carried out by M/s. CIWMCPL, as per the guidelines of Ministry of Housing and Urban Affairs (MoHUA), each windrow should be 3m long x 2m wide x 1.5m high, with a total volume not exceeding 9.0 cum. However, each windrow appeared to be like a heap of waste mountain. The windrows lacked proper spacing, appearing more like heaps of waste.
- j. The Windrow Compost Plant produces about 60-70tons of compost per day, compost is supplied to several fertilizer companies and to local famers. However, testing of compost prior to sale to farmers is not being done. Around 4,300tons of compost is stored in the processing area, which also occupies space making difficult for windrow composting.
- k. Sanitary landfill is not provided with garland drains from collecting leachate during monsoon.
- l. During inspection, it appeared that Leachate Treatment Plant was not operated regularly. As per the analysis results, all the parameters are meeting the standards except for BOD (42mg/L).

- m. The first phase of legacy waste biomining & bio-remediation for 9,40,044 m<sup>3</sup> quantity at Vellalore dumpsite was taken up during 2020-2024 and 55 acres of land was reclaimed in the process. However, the top layer of land is still covered with residues of plastics. CCMC is planning to utilize the land for the construction of Bio-CNG plant.
- n. At present a total volume of legacy waste around 9,29,109 m<sup>3</sup> is accumulated in three different areas within the Vellalore dumpsite (adjacent to phase I Bio mined area, adjacent to M/s. CIWMCPL processing facility and near LTP area).
- o. The Phase II biomining commenced on February 20, 2025. As of July 2, 2025, approximately 70,000 tons of legacy waste has been processed, out of which 9,800 tons of RDF (Refuse-Derived Fuel) has been sent to cement industries for co-processing. Biomining of the remaining legacy waste shall be taken up for bio-mining & bio-remediation in Phase-III and the tender is under process.
- p. The CCMC has not provided C& D waste processing facility, The C&D waste is collected and stored in an identified location and is being used to fill low lying area.
- q. CCMC has not established waste deposition centers for domestic hazardous waste collection as per the SWM Rules, 2016. The domestic hazardous waste is collected along with solid waste and processed together.
- r. The compliance verification of the direction issued by TNPCB on 05.06.2024 during fire incident; legacy waste dumpsite at Vellalore was done during inspection. Out of 8 directions, CCMC is complied only for 2 direction points and 06 directions are yet to be complied with which include segregation of waste, setting up of additional SWM facilities and obtaining Authorization for existing SWM facilities

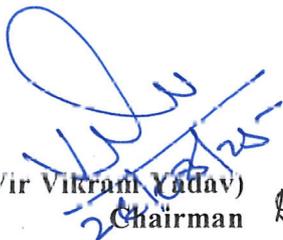
**WHEREAS** it is observed that several provisions of SWM Rules, 2016 have not been complied with, by CCMC;

**NOW THEREFORE**, in view of the above observations, and in exercise of powers delegated to the Chairman, Central Pollution Control Board (CPCB), under Section 5 of the Environment (Protection) Act, 1986, Tamil Nadu Pollution Control Board is hereby directed to issue the following directions to the **Commissioner, Coimbatore Municipal City Corporation (CCMC) and ensure compliance of the same:**

- i. To initiate necessary steps to achieve 100% segregation of waste at the source for effective treatment & disposal.

- ii. To increase the processing facility treatment capacity to treat additional 200TPD to ensure 100% treatment of waste
- iii. To ensure that all SWM facilities in the area operate with valid Authorization
- iv. To ensure that the unsegregated waste stored in the windrow composting area is treated on priority, so that another dumpsite is not created.
- v. CCMC shall follow the guidelines of MoHUA for composting of wet waste
- vi. To immediately clear the RDF materials and compost stored in windrow composting area by sending to cement industries & fertilizer units respectively. Testing of the compost to ensure that it is meeting the stipulated norms to be done, if it is directly being sold to the farmers.
- vii. To construct garland drains all along the SLF to collect leachates generated in during monsoon and shall be diverted to the leachate treatment plant for treatment.
- viii. To ensure that the leachate generated from legacy dumpsite is collected in a lined collection pit and is treated instead of allowing to percolate causing ground water pollution in nearby areas.
- ix. Leachate Treatment Plant shall be upgraded with enhanced capacity to fully treat the leachate generated from SLF as well as from legacy waste dumpsite to avoid ground water contamination.
- x. To take all necessary steps to comply with the Directions issued by TNPCB on 05.06.2025 including segregation of waste, setting up of additional SWM facilities and obtaining Authorization for existing SWM facilities
- xi. To ensure that all the legacy waste bio-mining & bio-remediation is fast-tracked and dumpsites are cleared at the earliest so as to comply with the Hon'ble NGT orders. To also ensure that fresh waste shall no longer be dumped at the existing dumpsite.
- xii. To ensure the solid waste generated is collected, processed and treated as per the Solid Waste Management Rules, 2016

Receipt of these Directions may be acknowledged immediately and action taken report be submitted to CPCB within 15 days of receipt of these Directions

  
(Vir Vikram Yadav)  
Chairman

**Copy to :**

- 1 **The Secretary,** : For kind information, Please  
Urban Development Department,  
Govt. of Tamil Nadu
- 2 **The Additional Secretary,** : For kind information , Please  
CP Division,  
Ministry of Environment, Forests & Climate  
Change  
'Indira Paryavaran Bhawan'  
Jor Bagh Road , New Delhi-110003
- 3 **The Regional Director,** :For follow up & ensuring compliance ,  
Regional Directorate-Chennai, Please  
Central Pollution Control Board  
Second floor, No.77-a, South Avenue  
Road, Ambattur Industrial Estate  
Ambattur Taluk, Thiruvallur District Chennai-  
600 058, Tamil Nadu
- 4 **DH, IT div** : For uploading on CPCB website , Please

/(Bharat Kumar Sharma)  
Member Secretary

O/c





# குறிச்சி - வெள்ளூர் மாசு தடுப்புக் கூட்டுக்குழு KURICHI - VELLALORE POLLUTION PREVENTION ACTION COMMITTEE

79/54.0, 7<sup>th</sup> Street (E) Sri Ram Nagar, Podanur (Po), Coimbatore - 641 023.

President / தலைவர்  
**H. ARUMUGAM**  
Cell : 90422 27457

Secretary / செயலாளர்  
**K.S. MOHAN**  
Cell : 94434-79030

Treasurer / பொருளாளர்  
**S. ANAND KUMAR**  
Cell : 93444-04757

05.12.2025

Right to Information Act, 2005

To:

The Public Information Officer,  
Tamil Nadu Pollution Control Board,  
Coimbatore South.



**Subject:** Request for certain information and copies of documents under Section 6(1) of the Right to Information Act, 2005, regarding the Vellalore dump yard.

Respected Sir,

1. I request the details and copies of the inspection report recently conducted at the Vellalore dump yard by officials of the Pollution Control Board.
2. I request complete details and copies of documents showing how many tones of waste per day the Coimbatore City Municipal Corporation supplies to the private company named UPL operating at the Vellalore dump yard.
3. I request complete details and copies of documents showing how many tones of waste per day the Coimbatore City Municipal Corporation dumps in the open at the Vellalore dump yard.



**குறிச்சி - வெள்ளலூர் மாசு தடுப்புக் கூட்டுக்குழு**  
**KURICHI - VELLALORE POLLUTION PREVENTION ACTION COMMITTEE**  
 79/54.0, 7<sup>th</sup> Street (E) Sri Ram Nagar, Podanur (Po), Coimbatore - 641 023.

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 Cell : 93444-04757

4. I request the complete file containing copies of all letters sent by your Board regarding the Vellalore dump yard to the Coimbatore City Municipal Corporation and also to the TNPCB Head Office, Chennai (Principal Office).

I kindly request you to inform me of the amount payable for obtaining the above-mentioned information and document copies, as per the Right to Information Act, 2005.

Thank you.

Yours faithfully,

K.S. Mohan  
 Secretary

